

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th November, 1968."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th November, 1968."

*The motion was adopted.*

15.06½ hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL\*

(Substitution of section 20)

श्री ओ० प्र० त्यागी (मुरादाबाद) :

मैं प्रस्ताव करता हूँ :

"कि गन्दी वस्ती क्षेत्र (सुधार तथा सफाई) अधिनियम, 1956 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय।"

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Slum Areas (Improvement and Clearance) Act, 1956."

*The motion was adopted.*

श्री ओ० प्र० त्यागी : मैं विधेयक पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of the First Schedule)

SHRI BHOLA NATH MASTER (Alwar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI BHOLA NATH MASTER : I introduce the Bill.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

(Amendment of section 421)

SHRI A. N. MULLA (Lucknow) : I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

*The motion was adopted.*

SHRI A. N. MULLA : I introduce the Bill.

PARLIAMENT LIBRARY BILL\*

SHRI D. C. SHARMA (Gurdaspur): I beg to move for leave to introduce a Bill to provide for building up-to-date and a comprehensive Library for Parliament.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for building up-to-date and a comprehensive Library for Parliament."

*The motion was adopted.*

SHRI D. C. SHARMA : I introduce the Bill.

CIVIL AVIATION (LICENSING) BILL\*

SHRI D. C. SHARMA (Gurdaspur): I beg to move for leave to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sec-

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 15-11-68.

[Shri D. C. Sharma]

tions of the Air Corporations Act, 1953.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953."

*The motion was adopted.*

SHRI D. C. SHARMA : I introduce the Bill. May God bless me, Sir.

#### FOREIGNERS (AMENDMENT) BILL\*

*(Amendment of section 3)*

श्री जगन्नाथ राव जोशी (भोपाल) मैं प्रस्ताव करता हूँ ।

"कि विदेशी अधिनियम, 1946 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।"

MR. DEPUTY-SPEAKER : Shri Antony Reddy, Shri G. S. Reddi. They have given notice, but they are absent. The question is :

"That leave be granted to introduce a Bill further to amend the Foreigners Act, 1946."

*The motion was adopted.*

श्री जगन्नाथ राव जोशी : मैं विधेयक को पेश करता हूँ ।

#### CONSTITUTION (AMENDMENT) BILL\*

*(Amendment of articles 75, 164, etc.)*

श्री कामेश्वर सिंह (खगरिया) : मैं प्रस्ताव करता हूँ :

"कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।"

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री कामेश्वर सिंह : मैं विधेयक को पेश करता हूँ ।

#### CONSTITUTION (AMENDMENT) BILL\*

*(Amendment of First Schedule)*

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूँ :

"कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।"

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री महाराज सिंह भारती : मैं विधेयक को पेश करता हूँ ।

#### PUBLICATION OF POLITICAL PARTY ACCOUNTS BILL\*

SHRI SHRI CHAND GOYAL (Chandigarh): I beg to move for leave to introduce a Bill to provide for the compulsory publication of annual accounts by recognised political parties.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the compulsory publications of annual accounts by recognised political parties."

*The motion was adopted.*

SHRI SHRI CHAND GOYAL : I introduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 15-11-68.